THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.2979 2019 Un-numbered Company Appeal (AT) No. /2019 (F.No.06.09.2019/NCLAT/UR/1156

In the matter of:

VRG Healthcare Pvt. Ltd. & Ors.

.... Appellants

Versus

Ganesh Ramchandra Chakkarwar

.... Respondent

Appearance: Mr.Anchit Bhandari, Advocate on behalf of Mr.

Rishabh Sancheti, Advocate for the Appellants.

24.09.2019

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellants filed the Memo of Appeal on 06.09.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellants on 07.09.2019 and returned the Memo of Appeal to the Appellants on 09.09.2019. The Appellants re-filed the Memo of Appeal on 21.09.2019. It is stated in the Interlocutory Application (IA) that several documents were annexed along with the Appeal and the said documents being voluminous in nature, it took some time to the Appellants to compile the legible copies of the same. Hence, there is delay of 07 days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading for admission on 26.09.2019.
- 6. With the aforesaid order, this IA stands disposed of.

(Ranjan Kumar) Registrar (I/c)